

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 03
(IB)-1827(PB)/2019

IN THE MATTER OF:

M/s. Dinesh Sanitary Store
v.

.... Applicant/petitioner

Rajesh Projects (India) Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Sougata Ganguly, Mr. Amit Jain, Mr. Manish
Jain & Mr. Rukban Tyagi, Advs.

For the Respondent

ORDER

In view of the stay of proceedings pending before Hon'ble the Supreme Court against the corporate debtor, hearing is deferred to 05.08.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)

01.08.2019
Ritu Sharma